

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**



C.P. (I.B) No. 611/7/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2019**

Name of the Company: Enoch Infrabulid LLP
V/s
Archon Powerinfra India Pvt Ltd

Section of the Companies Act : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV THAKKAR	Adv.	OD	
2.	ISHAN SHAM	Adv.	Petitioner	

ORDER

The Parties are represented through their respective Counsel(s).


Learned Counsel for the Respondent is appeared and requested for some time to file reply/objection.

The Permission is granted.

The Respondent to file objections as a final chance within **two** weeks by serving an advance copy to the Petitioner.

List the matter on 19.11.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 22nd day of October, 2019.